

MR. SPEAKER : Why can't you come and see me ? You are welcome.

SHRI BHADRESWAR TANTI : All right.

[Translation]

SHRI CHARANJIT SINGH ATHWAL (Ropar) : I had given it in writing day before yesterday that Professor Darshan Singh Ragi has been put under house arrest which is illegal and unconstitutional... (Interruptions)...

[English]

PROF. K.K. TEWARY : The law and order machinery has collapsed in Tripura. The Anti-Terrorist Act should be extended to Tripura.

MR. SPEAKER : The Constitutional machinery can take care of it.

PROF. K.K. TEWARY : The Government of India cannot remain a silent spectator to it.

12.18 hrs.

#### PAPERS LAID ON THE TABLE

[English]

Review on the working of and Annual Report of Hindustan Prefab Limited, New Delhi for 1986-87

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1986-87.
- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1986-87 along with the audited accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5183/87]

Statement Correcting answer to US Q. No. 1431 dated 16-11-1987 regarding Children Film Society of India.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA) : I beg to lay on the Table a statement (Hindi and English versions) correcting the reply given on 16 November, 1987 to Unstarred Question No. 1431 by Sarvashri Mullapally Ramachandran and Uttambhai H. Patel and Shrimati Patel Ramaben Ramjibhai Mavani regarding Children Film Society of India.

[Placed in Library. See No. LT-5184/87]

Statement correcting Replies to US Q. Nos. 3371 and 3431 dated 30-11-87 regarding (i) Rate of EPF Contribution and (ii) Companies defaulting in Provident Fund arrears respectively and Annual Report of Employees Provident Fund Organisation for 1986-87.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : I beg to lay on the Table—

- (1) A statement correcting the replies given on 30 November, 1987 to Unstarred Question Nos. 3371 and 3431 by Shri Amarsinh Rathawa and Dr. B.L. Shailesh, regarding (i) Rate of EPF contribution and (ii) Companies defaulting in Provident Fund arrears, respectively.

[Placed in Library. See No. LT-5185/87]

- (2) Annual Report (Hindi and English versions) of the Employees Provident Fund Organisation for the year 1986-87.

[Placed in Library. See No. LT-5186/87]

Annual Accounts of National Capital Region Planning Board, New Delhi for 1986-87 and Review on the said Accounts.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : I beg to lay on the Table—

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning

Board, New Delhi, for the year 1986-87 along with Audit Report thereon, under section 26 of the National Capital Region Planning Board Act, 1985.

- (2) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the National Capital Region Planning Board, New Delhi, for the year 1986-87.

[Placed in Library. See No. LT-5187/87]

**Reviews on the working of and Annual Reports of Fertilizer Corporation of India, New Delhi, Fertilizers and Chemicals Travancore Ltd. Projects and Development India Ltd. for 1986-87 etc. etc.**

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (1) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1986-87.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5188/87]

- (2) (i) Review by the Government on the working of the Fertilizers and Chemicals Travancore Limited, for the year 1986-87.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, for the year 1986-87 along with the Audited Accounts and the

comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5189/87]

- (3) (i) Review by the Government on the working of the Projects and Development India Limited, for the year 1986-87.

- (ii) Annual Report of the Projects and Development India Limited, for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5190/87]

- (4) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, for the year 1986-87.

- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5191/87]

- (5) (i) Review by the Government on the working of the National Fertilizers Limited, for the year 1986-87.

- (ii) Annual Report of the National Fertilizers Limited, for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5192/87]

- (6) (i) Review by the Government on the working of the Madras Fertilizers Limited, for the year 1986-87.

- (ii) Annual Report of the Madras Fertilizers Limited, for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller

and Auditor General thereon.

[Placed in Library. See No. LT-5193/87]

- (7) (i) Review by the Government on the working of the Hindustan Fertilizers Corporation Limited, for the year 1986-87.
- (ii) Annual Report of the Hindustan Fertilizers Corporation Limited, for the year 1986-87 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5194/87]

12.19 hrs.

MESSAGE FROM RAJYA SABHA

[*English*]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 3rd December, 1987, agreed without any amendment to the Railway Claims Tribunal Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 1st December, 1987."

RAILWAY CONVENTION COMMITTEE

Ninth Report

[*English*]

SHRI SUBHASH YADAV (Khargone) : I beg to present the Ninth Report (Hindi and English versions) of the Railway Convention Committee on "On-going Railway Line Projects".

PETITION RE : UNIFORMITY IN WAGES, PAYMENT OF PROVIDENT FUND ARREARS AND PROVISION OF HOUSE SITES TO BIDI WORKERS.

[*English*]

SHRI INDRAJIT GUPTA (Basirhat) : I beg to present a petition signed by Shri R.K. Ratnakar and others regarding uniformity in wages payment of provident fund arrears and provision of house-sites to Bidi workers.

12.20 hrs.

LOKPAL BILL

[*English*]

Extension of Time for Presentation of Report of Joint Committee

SHRI SOMNATH RATH (Aska) : I beg to move :

"That this House do further extend upto the last day of the Budget Session, 1988, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

SHRI SOMNATH CHATTERJEE (Bolpur) : How many extensions, Sir ?

MR. SPEAKER : I have told them that this is the last one. I am not going to give any further extensions.

The question is :

"That this House do further extend upto the last day of the Budget Session, 1988, the time for presentation of the Report of the Joint Committee on the Bill to provide for the appointment of a Lokpal to inquire into allegations of corruption against Union Ministers and for matters connected therewith."

*The motion was adopted.*